

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT - IV**

13. **IA-1535/2020 in CP(IB)-3482(MB)/2019**

CORAM:

SHRI RAJESH SHARMA  
MEMBER (Technical)

SMT.SUCHITRA KANUPARTHI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **07.12.2020**

NAME OF THE PARTIES:

Girish Juneja - RP  
(in the matter of)  
Oriental Bank of Commerce  
v/s.  
Reliable Paper (India) Ltd.

SECTION: 19(2) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

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**ORDER**

The Court is convened through Video Conference.

1. Both sides present.
2. Counsel for the suspended Board of Directors undertakes to file vakalatnama and to furnish documents within a week's time. The suspended board of directors are directed to appear in person on the next date of hearing. This Bench also directs the RP to be present on the next date of hearing.
3. List this matter on **15.12.2020**.

Sd/-  
**RAJESH SHARMA**  
Member (Technical)

Sd/-  
**SUCHITRA KANUPARTHI**  
Member (Judicial)